CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.787/MP/2025

Subject	:	Petition under Sections 63 and 79 of the Electricity Act, 2003, read with Articles 11 and 12 of the Transmission Service Agreement dated 11.11.2020, seeking condonation of time overrun & consequent extension of Scheduled COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure and Change in Law events pertaining to POWERGRID Bhadla Transmission Limited.
Petitioner	:	POWERGRID Bhadla Transmission Limited (PBTL)
Respondents	:	SBE Renewables Seventeen Private Limited and Ors.
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubham Arya, Advocate, PBTL Ms. Pallavi Saigal, Advocate, PBTL Ms. Shree Dwivedi, Advocate, PBTL Shri Naman Aggarwal, Advocate, PBTL Shri Abhijit Daimari, PBTL Ms. Rohini Prasad, Advocate, Bihar Discoms MS. Ashika Ranjan, Advocate, Bihar Discoms Ms. Anupama Jha, Advocate, Bihar Discoms Ms. Ipsita Parida, Advocate, Bihar Discoms

Record of Proceedings

Due to paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. Learned counsel for the Petitioner, however, submitted that similar cases are listed for hearing on 17.11.2026 and requested that the present case may also be listed along with them.

2. The Petition will be listed for hearing on **17.11.2026.**

By order of the Commission
Sd/
(Monojit Sehrawat)
Deputy Chief (Law)